

Disposal of Bail applications of undertrials

2353. SHRI MAJEED MEMON: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether bail applications of under-trial prisoners in cases not punishable with death or imprisonment for life, keep pending and are not being decided for long weeks and months;

(b) if so, the reasons attributable to this inordinate delay in their cases; and

(c) the steps being taken by Government, in consultation with judicial administration, to remedy this situation along with the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) to (c) The information is being collected and will be laid on the Table of the House.

Setting up of new courts including special courts for women and children

2354. SHRIMATI NAZNIN FARUQUE : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has taken any measures to increase the number of courts in the country to deal with the backlog of pending cases, if so, the details thereof, if not, the reasons therefor; and

(b) whether there is any proposal to set up special courts to deal with cases of crimes related to women and children, if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): (a) Setting up of District and Subordinate courts is the responsibility of the State Governments. It was resolved in the meeting of the Advisory Council of the National Mission for Justice Delivery and Legal Reforms that the Judges' strength may be doubled. In the Conference of Chief Ministers and Chief Justices held in New Delhi on 7th April, 2013, it was resolved that the State Governments shall, in consultation with the Chief Justices of the respective High Courts, take necessary steps to establish suitable number of Fast Track Courts (FTCs) relating to offences against women, children, differently-abled persons, senior citizens and marginalized sections of the society, and provide adequate funds for the purpose of creating and continuing them. Government has requested the State Governments and the Chief Justices of the High Courts to implement this decision.

The Fourteenth Finance Commission has endorsed the proposal to strengthen the judicial system in States which includes, *inter-alia*, establishing 1800 FTCs for a period of five years for cases of heinous crimes; cases involving senior citizens, women, children, disabled and litigants affected with HIV, AIDS and other terminal ailments; and civil disputes involving land acquisition and property/rent disputes pending for more than five years at a cost of ₹ 4144 crore. The Fourteenth Finance Commission has urged State Governments to use the additional fiscal space provided by the Commission in the tax devolution to meet such requirements.

(b) As per the information received, a statement indicating State/UT-wise number of courts set-up/designated for cases of crimes against women and Special Courts established under the POCSO Act, 2012 for cases of crimes against children is given in the Statement.

Statement

Special Courts set-up/designated for cases of crimes against women and for cases of crimes against children under POCSO Act, 2012

Sl. No.	Name of the State/UT	Number of Courts for cases of	
		Crimes against women	Crimes against children under POCSO Act, 2012
1	2	3	4
1.	Andhra Pradesh/Telangana	24	23
2.	Arunachal Pradesh	*	5
3.	Assam	3	27
4.	Bihar	*	38
5.	Chhattisgarh	16	16
6.	Chandigarh	1	*
7.	Goa	*	1
8.	Gujarat	*	33
9.	Haryana	21	21
10.	Himachal Pradesh	*	12
11.	Jammu and Kashmir	5	*

1	2	3	4
12.	Jharkhand	11	24
13.	Karnataka	10	30
14.	Kerala	1	14
15.	Maharashtra	27	33
16.	Meghalaya	1	4
17.	Manipur	*	9
18.	Madhya Pradesh	50	50
19.	Mizoram	*	2
20.	Nagaland	*	11
21.	Odisha	30	30
22.	Punjab	20	22
23.	Rajasthan	9	33
24.	Sikkim	1	4
25.	Tamil Nadu	32	32
26.	Tripura	2	8
27.	Uttarakhand	*	13
28.	Uttar Pradesh	80	75
29.	West Bengal	48	20
30.	Andaman and Nicobar	*	1
31.	Chandigarh	*	1
32.	Daman and Diu	*	*
33.	Delhi	6	11
34.	Dadra and Nagar Haveli	*	1
35.	Lakshadweep	*	1
36.	Puducherry	*	*
TOTAL		398	605

* Not available